

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO -132  
ANSWERED ON - 07/12/2022

**BREACH OF CEILING OF 50 PER CENT RESERVATION**

132. DR. ANBUMANI RAMADOSS

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

(a) whether the Central Government has any proposal to relax the 50 per cent ceiling-limit on reservations, subsequent to the Hon'ble Supreme Court's judgment in Janhit Abhiyan v Union of India;

(b) if so, the details thereof;

(c) whether the Central Government will increase the reservation for OBC's beyond 27 per cent, proportional to their population, as the Hon'ble Supreme Court has stated that 50 per cent ceiling limit on reservations are not rigid and they are flexible; and

(d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) to (d) No Sir. There is no proposal to alter the existing reservation scheme.

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